



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

25/06/2019

O.A./260/415/2015

DURGA PRASAD KAR
-V/S-
INCOME TAX

ITEM NO: 21

FOR APPLICANTS(S) Adv. : Mr.J.M.Patnaik

FOR RESPONDENTS(S) Adv.: Mr.B.P.Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard both the learned counsels.</p> <p>Applicant's counsel submits that the applicant has received the retirement benefits after his retirement but is yet to receive the amount of Rs.1 lakh which was sanctioned as a reward. It was further submitted that the charge memo dated 1.8.2014 issued against the applicant has been quashed by the Tribunal vide order dated 16.2.2018 in OA 659/2014. Another similar charge memo has also been quashed by this Tribunal in OA 447/2010 and this order has been upheld by the Hon'ble High Court.</p> <p>Learned counsel for the respondents submitted that the matter be considered by the respondents in accordance with law.</p>

In view of the above submissions it is felt that no purpose will be served in keeping this OA pending.

On consent of both the parties, this OA is disposed of with a direction to the respondent No.2 to consider the grievance of the applicant and release the reward amount which was duly sanctioned in favour of the applicant vide order dated 3.7.2013 (Annexure A/2) in accordance with law, within a period of three months from the date of receipt of the copy of this order.

It is made clear that Tribunal has not expressed any opinion on the merit of the case.

The OA is accordingly disposed of. No order is passed as to costs.

Copy of this order be handed over to both the learned counsels.

(GOKUL CHANDRA PATI)
MEMBER (A)

I.Nath